

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:		
PETITION NUMBER	:	TCP/56/2016	
NAME OF THE PETITIONER(S)	:	OFS Industries Pvt Ltd & Another	
NAME OF THE RESPONDENT(S)	:	First City Capital Investments Ltd & 15 Others	
UNDER SECTION	:	397/398	

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE	
	REPRESENTATION BY WHOM		

① J. DEV ESTHWAAR

COUNSEL FOR R-1, R-2,  
R-6 and R-12 to R-16.



2. For S. ANANTH  
Mr. Ashok Vishwanath

Counsel for R9, R10 & R11



3. For S. Raja Sekar  
A. Lakshmi Narayanan

Counsel for Petitioner



**ORDER**

Counsel for petitioner present. Counsel for R1, R2, R6, R12 to R16 and counsel for R9, R10 & R11 are present. Counsel for R7 & R8 are called but absent. No representation. Counsel for petitioner submitted that he has sent notices to R3 to R5 and filed proof of service by way of postal acknowledgement alongwith an affidavit. The notice served on R3 to R5 were returned with postal endorsement as 'unclaimed'. The counsel in his affidavit submitted that it means refusal since he has sent the notice to the correct address. The same is taken on record. R3 to R5 are called absent. The service of notice is held sufficient. In the circumstances, R3, R4 & R5 are proceeded ex parte. Pleadings are complete. The matter is posted for